IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.57 of 2010

(Arising out of Order-in-Appeal No.58/Ran/2009 dated 27.11.2009 passed by Commissioner (Appeals) of Central Excise & Service Tax, Ranchi)

M/s Indian Explosives Limited
P.O.-IE (Gomia), Dist.-Bokaro, Pin-829112

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi
605, Mahabir Tower, Main Road, Ranchi-834001

Respondent

APPERANCE :
Shri Rahul Tangri Advocate & Shri Aakash Agarwal, C.A., for the Appellant
Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO…75118/2023

DATE OF HEARING : 27 .02.2023
DATE OF DECISION : 27 .02.2023

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

mm